
(202) 07 NCLT CK 0003

National Company Law Tribunal, Allahabad Bench Prayagraj

Case No: CA No. 241/2018, CA No. 242/2018, CA No. 101/2019 IA No. 218/2022 In CP (IB)
No. 191/ALD/2017

Punjab National Bank

APPELLANT

Vs

M/s Savaria Roller
Flour Millspvt Ltd

RESPONDENT

Date of Decision: July 26, 0202

Acts Referred:

- Insolvency and Bankruptcy Code, 2016 - Section 7

Hon'ble Judges: Harnam Singh Thakur, Member (J); Subrata Kumar Dash, Member (T)

Bench: Division Bench

Advocate: Babita Jain

Final Decision: Disposed Of

Judgement

CA No. 241/2018 & CA No. 242/2018

Let the notice of this application be given to the respondents within three weeks and after service of the notice, the reply be filed within next two

weeks by serving an advance copy to the other side. Rejoinder thereto, if any, be filed within a week thereafter by serving an advance copy to the

other side.

CA No.101/2019

Let notice be issued to the respondents through email. Applicant is directed to place a copy of the e-mail on record with affidavit, so that the effective

proceedings can be taken on the next date of hearing.

List CA No.241/2018, CA No.242/2018 & CA No.101/2019 matter on 19th October, 2022.

IA No.218/2022

First Progress Report has been filed by the Liquidator, which is taken on record subject to just exceptions.

Accordingly, IA No.218/2022 stands disposed of.